

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 405 of 2001

Tuesday, this the 8th day of May, 2001

CORAM

**HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER**

1. P.G. Antony, S/o. A. George,  
Motor Driver, Grade II,  
INS Venduruthy, Naval Base, Kochi,  
residing at House No.27/3048,  
Varghese Thattayil Road,  
Perumanoor, Thevara, Ernakulam. ....Applicant

[By Advocate Mr. T.C. Govindaswamy]

Versus

1. Union of India represented by the  
Secretary to the Government of India,  
Ministry of Defence, New Delhi.

2. The Commodore,  
Chief Staff Officer (P&A), Headquarters,  
Southern Naval Command, Kochi.

3. The Commodore, Commanding Officer,  
INS Venduruthy, Naval Base, Kochi.

4. The Commodore, Commanding-in-Charge,  
INS Venduruthy, Naval Base, Kochi.

5. The Flag Officer Commanding-in-Chief,  
Headquarters, Southern Naval Command,  
Kochi. ....Respondents

[By Advocate Mr. Sunil Jose, ACGSC (rep.)]

The application having been heard on 8-5-2001,  
the Tribunal on the same day delivered the following:

O R D E R

**HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER**

The applicant seeks to quash A1 and to direct the  
respondents to grant him consequential benefits.

....2.

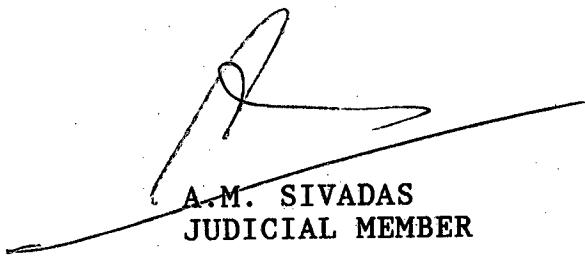
..2..

2. When the OA was taken up, learned counsel on both sides submitted that since no appeal has been preferred by the applicant against A1 order and a statutory remedy of appeal is available, the applicant may be permitted to prefer an appeal to the supplemental 5th respondent and the supplemental 5th respondent may be directed to consider the same and pass appropriate orders within a time frame.

3. Accordingly, the applicant is permitted to prefer an appeal against A1 order to the supplemental 5th respondent within seven days from today. If such an appeal is received, the supplemental 5th respondent shall consider the same and pass appropriate orders within thirty days from the date of receipt of the appeal.

4. The Original Application is disposed of as above. No costs.

Tuesday, this the 8th day of May, 2001



A.M. SIVADAS  
JUDICIAL MEMBER

ak.

List of Annexure referred to in this order:

1. A1 True copy of the order bearing No. CS 2691/144 dated 23-3-2001 issued by the second respondent.